

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.4219
TO BE ANSWERED ON 21.03.2018

NATIONALISATION OF PROPERTY IN MYANMAR

4219. SHRI P.K. KUNHALIKUTTY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government of Myanmar had nationalised property of some Indians in Burma;
- (b) if so, the details thereof;
- (c) whether compensation for those properties has not been paid yet to the Indians by the Government of Myanmar;
- (d) if so, the details in this regard; and
- (e) the steps being taken by the Government to expedite the solution of the matter?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

(a) to (e) Yes, in the 1960s, Government of Myanmar had nationalized the property of all foreigners, including those held by the Indian origin community there. This was done on the basis of the Land Nationalization Act (1948 and 1953) as well as the Enterprise Nationalization Law, 1963. As per the Burma Constitution, 1948 and the Myanmar Constitution, 2008, the Union/State is the ultimate owner of all lands in the country. It is understood that in the 1970s, token compensation was offered in certain cases by Government of Myanmar to affected persons who continued to reside in Myanmar.

All cases that are brought to the notice of Government of India in this regard are conveyed to Government of Myanmar for appropriate action.
